

रिकॉर्ड क्लियर है। हम आपदा के काम में और सरकार के संसाधनों के वितरण में कोई पक्षपात नहीं करते। संवैधानिक व्यवस्था से ही काम होता है। किसी को शंका रखने की जरूरत नहीं है।

महोदय, आज मैं जो बिल लेकर आया हूँ, इसमें technical capability बढ़ाने का प्रावधान है ही, लेकिन हमने human capacity पर ध्यान रखा है। गवर्नमेंट के efforts के साथ community efforts बढ़ाने का भी प्रावधान किया है। आपदा रोधी निर्माण के साथ प्रकृति के संरक्षण की भी चिंता है। अतः मेरी सभी दल के सदस्यों से विनती है कि यह एक ऐसा बिल है, जिसको सर्वानुमति से पारित करना चाहिए। देश और दुनिया में इसका संदेश देना चाहिए। आपसी सहयोग की अपेक्षा है। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Before I put the question, Messages from Lok Sabha, Secretary-General.

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 25th of March, 2025:

(i) Passed the Finance Bill, 2025.

The Speaker has certified that the Bill is a Money Bill within the meaning of Article 110 of the Constitution.

I lay a copy of the said Bill on the Table; and

(ii) Adopted the following Motion: That this House do extend the time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 up to the first day of the last week of Monsoon Session, 2025.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The Disaster Management (Amendment) Bill, 2024 — Contd.

MR. DEPUTY CHAIRMAN: The question is:

“That the Bill to amend the Disaster Management Act, 2005, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.